

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 1465 of 2012

1. Mukesh Prasad
2. Navdeep Singh
3. Ishwar Singh

.... Petitioner(s).

Versus

1. The State of Jharkhand
2. Bijay Kachhap

... Opp. Party(s).

With

Cr.M.P. No. 1100 of 2010

Vijay Kacchap

.... Petitioner(s).

Versus

1. The State of Jharkhand
2. Ishwar Singh
3. Mukesh Prasad
4. Navdeep Singh

... Opp. Party(s).

With

Cr.M.P. No. 827 of 2010

1. Baidya Nath Chatterjee
2. Mrinal Kanti Chatterjee

.... Petitioner(s).

Versus

1. The State of Jharkhand
2. Bijay Kachhap

... Opp. Party(s).

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.
Through: Video Conferencing

For the Petitioner(s) : M/s A.K. Sahani and Rajiv Kumar Sinha, Advocates.
For the State : M/s Vandana Bharti, Nehala Sarmin and
Sandeep Barnwal, A.P.Ps.

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05/08.07.2020: Learned counsel Mr. A.K. Sahani, prays for some time to file some interlocutory applications, as one of the petitioners has expired and he also wants to bring on record the cognizance order.

Mr. Rajiv Kr. Sinha, learned counsel for the petitioners (Cr.M.P. No. 1100 of 2010) submits that the petitioners are not in his contact and he also prays for some time.

Prayer is allowed.

List these cases after the Court starts normal functioning, post COVID-2019.

In the meantime, interim order granted earlier shall continue.